

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.481/2007

Thursday the 26th day of July, 2007

CORAM:

HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

Mr.M.V.Ouseph,
Sub Post Master, Thrikkakara,
Residing at Navullil House,
V.K.Colony P.O., Thevakkal,
Kochi-21. ... Applicant

By Advocate Mr.S.Mohammed Al Rafi

V/s.

- 1 Union of India,
Represented by its Secretary,
Ministry of Post & Telegraphs,
New Delhi.
- 2 The Senior Superintendent of Posts,
Ernakulam Division, Kochi. ... Respondents

By Advocate Mr.S.Abilash ACGSC

This Original Application having been heard on 26th July, 2007, the Tribunal on the same day delivered the following:-

ORDER

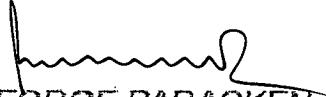
Hon'ble Mr.George Paracken, Judicial Member

- 1 Heard Mr.S.Mohammed Al Rafi, counsel for respondent.
- 2 The applicant is aggrieved by the Annexure A-1 letter dated 2/7/2007 proposing to take action against him under Rule 16 of CCS (CCA) Rules 1965. He was given an opportunity to make a representation against the said proposal. Accordingly, he made a representation against the said

proposal on 12/7/2007. The applicant's prayer in this case is to quash and set aside the Annexure A-1 memo and to direct the respondents to consider his representations.

3 I do not find any reasons for the applicant to approach this Tribunal at this stage immediately after making a representation on 12/7/2007. It is expected of the respondents to dispose of the representation expeditiously. This OA is premature, and it is therefore dismissed. No costs.

Dated 26th day of July, 2007.



GEORGE PARACKEN
JUDICIAL MEMBER

abp